



**EXTRAORDINARY  
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**OFFICE OF THE  
NAMBOL MUNICIPAL COUNCIL**

**NOTIFICATION**

Nambol, the 17<sup>th</sup> February 2026

**No. 7/2/2017-NMC:** Whereas, the Draft "Nambol Municipal Council Building Bye-Laws, 2025" was notified for the adoption of "The Model Manipur Unified Building Bye-laws, 2024" as "Nambol Municipal Council Building Bye-Laws, 2025" in the Manipur Gazette, Extra Ordinary No.219 dated 09.12.2025 under the Notification of even No. dated 05.12.2025 thereby inviting objections/suggestions from the general public within 7 (seven) days from the date of publication of the said Notification in the Official Gazette;

And whereas no objections/suggestions have been received by the Office of the Nambol Municipal Council on the said draft Bye-Laws within the stipulated period;

Now, therefore, in exercise of the powers conferred by Section 212 of the Manipur Municipalities Act, 1994 the Draft "Nambol Municipal Council Building Bye-Laws, 2025" is hereby published in the Manipur Gazette for general information as "Nambol Municipal Council Building Bye-Laws, 2025"(Annexure-I).

The Annexure-I will be available at the Town Planning Department official website <https://tpmanipur.mn.gov.in>.

THOUDAM RABINDRA SINGH,  
Senior Chief Executive Officer,  
Nambol Municipal Council.

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